

Search for Minerals in Kerala

1477 SHRI V M SUDHEERAN Will the Minister of STEEL AND MINES be pleased to state

(a) whether Government propose to intensify the search for mineral resources in the State of Kerala and

(b) if so the details of the schemes to be undertaken and actions already taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA) (1) and (b) Yes Sir The Geological survey of India during the field season 1977-78 propose to carry out investigations for clay graphite glass sand precious metals limestone and iron ore besides geological mapping in different parts of Kerala Investigations by drilling for graphite have already been taken up in Vadakode area in Ernakulam district

Payment of Minimum Wages to Agricultural Workers by Central Government Organisations

1478 SHRI CHITTA BASU Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state

(a) whether Government are aware that the Central Government Organisations employing agricultural workers for various agricultural operations have not yet implemented the provisions of the Minimum Wages Act relating to the agricultural workers in different States and

(1) if so what steps are proposed to be taken for strict implementation of the same?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) (a) and (b) No complaints have been received about the non-implementation

of the Minimum Wages Act relating to agricultural workers in the establishments for which Central Government is the appropriate Government

Existence of Institution of Serfdom in Goa

1479 SHRI EBRAHIM SULAIMAN SAIT SHRI G M BANAIWALI A

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state

(a) whether Government's attention have been drawn to the news item appearing in the Hindustan Times dated the 22nd October 1977 regarding existence of inhuman institution of serfdom with its all antiquated practices in Goa, and

(b) if so whether such type of institutions exist in some other parts of the country and if so what action Government have taken to remove such institutions from the country?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI) (a) Yes, Sir The attention of the Goa, Daman & Diu Administration has been drawn to the news item

(b) According to the latest available information so far only the State Governments of Andhra Pradesh Bihar Gujarat, Karnataka, Kerala Madhya Pradesh, Orissa, Rajasthan, Tamil Nadu, Uttar Pradesh and the Union Territory of Mizoram have reported the existence of bonded labour

The Bonded Labour System (Abolition) Act, 1976 provides for abolition of bonded labour system with a view to preventing the economic and physical exploitation of the weaker sections of the community Responsibility for the enforcement/imple-

mentation of the provisions of the Act rests with the State Governments States have also been asked to rehabilitate the freed bonded labourers under the Central and State on-going Schemes and programmes

Verification of Passport Forms

1480 SHRI SURENDRA BIKRAM
SHRI P K KODIYAN

Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the Government have decided to withdraw the authority from certain categories of Government officers and Members of Parliament to verify the form for issue of Passport, and

(b) if so the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE) (a) No Sir

(b) Does not arise

Invalidity Scheme for ESI Beneficiaries

1481 SHRI VASANT SATHE Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state

(a) whether the Employees' State Insurance Corporation has recommended the introduction of invalidity scheme for the ESI beneficiaries,

(b) if so the details of the scheme and

(c) the action taken/proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR & PARLIAMENTARY AFFAIRS (DR RAM KRIPAL SINHA) The Employees' State Insurance Corporation has

furnished the following information —

(a) Yes

(b) The proposal is to make a provision for an invalidity benefit to cover the contingency of invalidity due to causes other than employment injury, the employment injury cases being already covered under the Act

(c) The implementation of the Scheme will require amendment to the ESI Act The matter is being referred to the Central Government for consideration

Conversion of Branch Post Offices to sub-post Offices

1482 SHRI BAPUSAHEB PARULEKAR Will the Minister of COMMUNICATIONS be pleased to state whether Government would consider to convert the Branch Post Offices to Sub-Post Offices in Ratnagiri District to provide banking facility through postal agency?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) No, Sir There are 686 Branch Post Offices in Ratnagiri district and all provide savings Bank facilities

जबरवस्ती नसबन्धी से प्रभावित व्यक्तियों को सहायता

1483 श्री विनायक प्रसाद यादव ·
श्री भगत राम ·
श्री राम लाल राही :

क्या स्वास्थ्य और परिवार कल्याण मन्त्री यह बताने की कृपा करेंगे कि